

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**36. IA 1682/2020 MA 1689/2019 In C.P. (IB)/298(MB)2018**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2024**

**NAME OF THE PARTIES:**      **IA 1682/2020 Power Grid Corporation  
of India Limited. Applicant V/S Aircel  
Limited**  
   **MA 1689/2019 Vijaykumar V Iyer  
Monitoring Committee Vs. Beekalene  
Fabrics Private Limited**  
   **IN THE MATTER OF  
Aircel Limited.**

**Section: 10, 60(5) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA No. 1682/2020**:- Adv. Harshavardhan G. Khambete appeared for the Applicant. Adv. Kriti Kalyani appeared for Monitoring Committee of Aircel & Dishnet. It is seen from the record that despite service of notice, none has appeared for the Respondent No. 2,5,6 and 7, therefore, Respondent No. 2,5,6 and 7 are proceeded ex-parte. Registry is directed to issue fresh court notice to Respondent No. 3,4 and 8 intimating the next date of hearing. List the IA No. 1682/2020 on **12.06.2024** for hearing.

**MA No. 1689/2019**:- Adv. Kriti Kalyani appeared for the Applicant. Adv. Mayur Agrawal appeared for the Respondent. At the request of the parties, list the MA No. 1689/2019 on **12.06.2024** for hearing.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

05.04.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**